CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 244/MP/2026 along with IA No.85/2026

Subject	:	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 05.01.2011 and Power Purchase Agreement dated 25.03.2011, for setting aside and/ or quashing the invoices raised by the Respondents pursuant to the orders dated 11.02.2026 and 25.03.2026 passed by this Commission in Petition No. 305/MP/2015.
Petitioner	:	West Bengal State Electricity Distribution Co. Ltd. (WBSEDCL)
Respondents	:	Adhunik Power and Natural Resources Limited (APNRL) and Anr.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Sakya Singh Chaudhari, Advocate, WBSEDCL Ms. Shreya Dubey, Advocate, WBSEDCL Shri Deepak Khurana, Advocate, APNRL Shri Ravi Kishore, Advocate, PTCIL Ms. Deepti Dash, Advocate, PTCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment due to the unavailability of arguing counsel. The learned counsel for the Respondent No.1/APNRL did not oppose the said request and further sought a three-week extension to file an additional affidavit, as allowed vide the Record of Proceedings dated 6.8.2026.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter. Respondent No.1/APNRL was permitted to file its additional affidavit within three weeks with a copy to the Petitioner, who may file its response, if any, within a week thereafter. The interim direction issued vide the Record of Proceedings dated 29.6.2026 shall continue until the next date of hearing.

3. The Petition will be listed for hearing on **15.12.2026.**

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)